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* IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P.(C) 12490/2021 & CM APPL. 7734/2024 +

MOHAN PRASAD (SINCE DECEASED) THROUGH HIS LRS SH. YOGESH & ORS.Petitioners

Through:

Mr. Sushil Dutt Salwan, Mr. Vipin Tyagi, Mr. Chetan Lokur and Mr. Vaibhav, Advs.

versus

EMPLOYEES STATE INSURANCE CORPORATION & ANR.

Through:

Mr. Satyakam, ASC. Mr. Sameer Vashisht, ASC, Civil, GNCTD with Ms. Harshita Nathrani and Mr. Vanshay Kaul, Advs. for Delhi Consumer State Dispute

.....Respondents

Redressal Commission. Mrs. Avnish Ahlawat, SC, GNCTD with Ms. Laavanya Kaushik, Ms. and Mr. Aliza Alam Mohnish Sehrawat, Advs.

W.P.(C) 3166/2023 & CM APPL. 56745/2023, CM APPL. +65192/2023

COURT ON ITS OWN MOTION Through:

.....Petitioner

versus

DELHI STATE AND DISTRICT CONSUMER COURTS AND ANRRespondents Anuj Chauhan, President Consumer Through: **Bar Association**

Mr. Satyakam, ASC.

Mr. Sameer Vashisht, ASC, Civil,

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GNCTD with Ms. Harshita Nathrani and Mr. Vanshay Kaul, Advs. for Delhi State Consumer Dispute Redressal Commission. Mrs. Avnish Ahlawat, SC, GNCTD with Ms. Laavanya Kaushik, Ms. Aliza Alam and Mr. Mohnish Sehrawat, Advs.

+ <u>W.P.(C) 2530/2024 & CM APPL. 10314/2024</u>

UMESH KUMAR TYAGI & ANR.

.....Petitioners

Through: Mr. Sushil Dutt Salwan, Mr. Vipin Tyagi, Mr. Chetan Lokur and Mr. Vaibhav, Advs.

versus

UNION OF INDIA & ANR. Through: Mr. Anurag Ahluwalia, CGSC with Mr. Kaushal Jeet Kait, GP and Mr. Abhay Singh, Adv. Mrs. Avnish Ahlawat, SC, GNCTD with Ms. Laavanya Kaushik, Ms. Aliza Alam and Mr. Mohnish Sehrawat, Advs.

CORAM: HON'BLE THE ACTING CHIEF JUSTICE HON'BLE MR. JUSTICE TUSHAR RAO GEDELA

<u>ORDER</u> 05.07.2024

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1. In pursuance to the last order, Mr. Satyakam and Respondent No.7 have visited the New Delhi District Consumer Commission along with the

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officials of Food Supply and Consumer Affairs as well as the Public Works Department. They state that upon reaching the Delhi District Consumer Commission, New Delhi, it was found that there was drinking water as well as water in the toilets. However, upon enquiry they were informed by the learned Member of the Commission that water had come only thirty (30) minutes ago.

2. During discussions with the PWD Officials, it transpired that Delhi Jal Board was not supplying water and, therefore, there was a water shortage.

3. Respondent No. 7 has shown us the photographs of the infrastructure facilities at other District Commissions. They reflect a sorry state of affairs.

4. Mr. Satyakam, on instructions, states that as a budget of Rs.4 crores has been placed at the disposal of the President of the State Consumer Dispute Redressal Commission. He states that the Chairperson is competent to hire private agencies and outsource work for cleaning and maintenance of toilets as well as the building. He further assures and undertakes to this Court that PWD shall carry out repairs, renovation and fresh construction of toilets as well as the infrastructure facilities and supply of water coolers (as directed by the Chairperson) within eight weeks.

5. The PWD shall file a status report within four weeks indicating the progress of the work along with the photographs.

6. The Chairperson as well as the members of the State Consumer Dispute Redressal Commission along with Deputy Commissioner, Food Supply and Consumer Affairs, GNCTD are directed to visit the premium office space at Institutional Area, Karkardooma as expeditiously as possible and take a decision as to whether the said building can be utilized for

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occupation of State Commission as well as Shahdra District Forum. The Commission is directed to file a fresh status report within four weeks.

To await the judgment of the Supreme Court, list on 07th August, 2024.

ACTING CHIEF JUSTICE

TUSHAR RAO GEDELA, J

JULY 5, 2024 N.Khanna